

**Central Administrative Tribunal  
Principal Bench,  
New Delhi**

OA 532/2013

this the 3<sup>rd</sup> day of December, 2015

**Hon'ble Mr. V. Ajay Kumar, Member (J)**

Neelam Malhotra

W/o Shri Shushil Kumar Malhotra

H.No. J-73, GF, Vikaspuri

New Delhi – 110 018

..... Applicant.

(By Advocate: Applicant in person and Shri Lalit Kumar)

Versus

1. Secretary to Govt. of India  
Ministry of Labour & Employment  
Sharam Shakti Bhawan, Rafi Marg  
New Delhi – 110 001
  
2. Presiding Officer (Dr. R.K.Yadav)  
CGIT cum Labour Court No.1  
Room No.38, Karkardooma Courts  
Shahdara, Delhi – 110 032  
..... Respondents

(By Advocate: None)

**ORDER (ORAL)**

Since, there is no representation for the respondents for the last so many occasions, the OA is taken up for hearing.

2. The applicant, who is working as LDC under the 2<sup>nd</sup> respondent, filed the present OA seeking the following reliefs:-

"(a) Direct the respondent no.2 to pay arrears/dues/salaries and a sum of Rs.22600/- spent by applicant as interest on loans amounts on delayed payments from the date of suspension to

till the date of payment with 18% interest as mentioned at Annexure AA-1.

- (b) Respondent no.1 be directed to take action against respondent no.2 for his misconduct.
- (c) Direct the respondents to pay an amount of Rs.25000/- as an exemplary cost to the applicant within one month
- (d) pass any other order(s) as deemed fit and proper in the facts and circumstances of the case."

3. It is submitted that in spite of repeated requests or representations, the respondents have not considered the claims of the applicant till date. However, from the OA or from the representations made by the applicant, it is not forthcoming what are his specific grievances and its details such as heads of claims and the periods of delay etc.

5. In the circumstances, the OA is disposed of at the admission stage, without going into the merits of the case, by permitting the applicant to make an appropriate representation specifically mentioning his exact grievances, if any, to the respondents within two weeks from the date of receipt of a copy of this order and on receipt of such a representation from the applicant, the respondents shall consider the same and pass appropriate reasoned and speaking order within a period of 90 days there from, in accordance with law. No costs.

(V.Ajay Kumar)  
Member (J)

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